

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FIFTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 10971 OF 2026

Between:

Chowtipalli Venkatesh, S/o Ramachandra Rao, Aged about 28 years, Occ ;
Business, Present Address. NBT Nagar, Banjara Hills, Hyderabad, Telangana.
Business Registered Address. ISB Road, Financial District, Gachibowli,
Nanakramguda, Telangana. Permanent Address. Draksharamam, East
Godavari District, Andhra Pradesh.

.....PETITIONER

AND

1. State of Telangana, Rep. by its Principal Secretary, Home Department, Secretariat, Hyderabad.
2. Director General of Police, Telangana State, Hyderabad.
3. Commissioner of Police, Cyberabad Commissionerate.
4. Station House Officer, Raidurgam Police Station, Hyderabad.
5. Station House Officer, Banjara Hills Police Station, Hyderabad.
6. State of Andhra Pradesh, Rep. by its Principal Secretary, Home Department, Secretariat, Velagapudi, Amaravati.
7. Director General of Police, Andhra Pradesh, Mangalagiri.
8. Superintendent of Police, West Godavari District, Andhra Pradesh.
9. Station House Officer, Palakollu Town Police Station, West Godavari District, Andhra Pradesh.
10. Shanth Kumar Veedhi, S/o Veedhi David Wilson, Aged about Major, Occ. not known, R/o 6-3-4, Chinthala Thota, Near Desalamma Temple, Palakol, West Godavari District.
11. Mahesh Mylabathula, S/o Balaramaraju, Aged about . Major, Occ. Not known, R/o 25-3-5, Sambhunipeta, Palakol, West Godavari District.

12. Uppalapati Mahesh, s/o not known, Aged about . major, Occ. not known, R/o 16-3-80, Gudivada, Krishna District.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, directing the Respondent Police Authorities to provide immediate, effective and continuous police aid and protection to the Petitioner and his family members, in view of a real, imminent and continuing threat to their life and personal liberty.

I.A.NO:1 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent Police Authorities to provide immediate, effective and continuous police aid and protection to the Petitioner and his family members.

Counsel for the Petitioner : SRI P.SWAMY

Counsel for the Respondent Nos.1 to 5 : AGP FOR HOME (T.S)

Counsel for the Respondent Nos.6 to 9 : SRI A.RAGHURAM MAHADEV, AGP FOR HOME (A.P)

Counsel for the Respondent Nos.10 to 12 : --

The Court made the following ORDER

THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 10971 of 2026

DATED : 15.06.2026

Between:

Chowtipalli Venkatesh S/o.Ramachandra Rao

... Petitioner

AND

State of Telangana,
Rep. by its Principal Secretary,
Home Department, Secretariat,
Hyderabad and 11 others

... Respondents

ORDER:

Mr. P. Swamy, learned counsel appears for petitioner.

Mr. A. Raghuram Mahadev, learned Assistant Government
Pleader for the State of Andhra Pradesh, appears for respondents
No.6 to 9.

2. The petitioner seeks police protection alleging acts of threats
and intimidation to him and his family members in the State of
Andhra Pradesh. He claims to be engaged in business activities
and carrying profession in a lawful and *bona fide* manner. Certain
consultants were engaged for recruitment and related purposes and
the employees engaged through such consultants were entrusted

limited access to internal company information, data and operational details for the purposes of discharge of their professional duties. However, acting in breach of trust and in violation of their contractual and fiduciary obligations, they unauthorizedly accessed, collected and retained confidential company information and data and were sharing or attempting to share it with third parties and other entities without any authority causing prejudice to the business interests of the petitioner. It amounts to affecting his goodwill. Such professionals, consultants and employees were terminated immediately to prevent further misuse. However, that resulted in retaliatory action. Therefore, apprehending threat to himself and his family members, the petitioner has sought police protection.

3. On perusal of the writ affidavit, it appears that the petitioner is facing a criminal case being Crime No.50 of 2025 registered at Palakollu Town Police Station, West Godavari District, Andhra Pradesh. The petitioner, therefore, has to subject himself to the jurisdiction of the Court concerned and seek appropriate remedies as are available to him under criminal law. The request to grant police protection is to have substantive justifiable grounds before

the Court of law to invoke the rights available to an innocent citizen under Article 21 of the Constitution of India. The averments in the writ petition are bereft of any such justifiable grounds and the petitioner is facing a criminal case in the face of which the prayer to grant police protection would be a contradiction. Therefore, we are not satisfied that any relief can be granted to the petitioner.

4. The instant Writ Petition is, accordingly, dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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SD/- R.KARTHIKEYAN
JOINT REGISTRAR

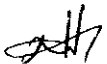
SECTION OFFICER

To

1. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI P.SWAMY, Advocate [OPUC]
3. Two CD Copies

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TKS

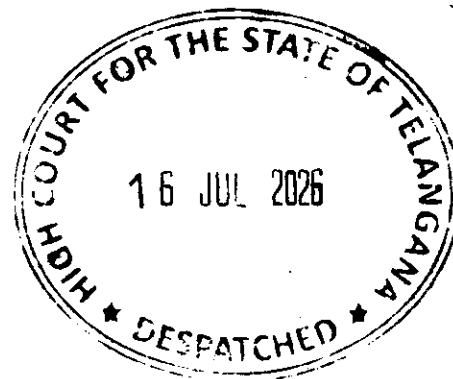


HIGH COURT

DATED: 15/06/2026

ORDER

WP.No.10971 of 2026



DISMISSING THE W.P

WITHOUT COSTS.

6
NIT
7/7/26